

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 410/MP/2024

Subject : Petition regarding the billing of energy charges by Pragati Power Corporation Limited in respect of its Pragati-III Combined Cycle Power Station (1371MW) located at Bawana, Delhi.

Petitioner : Punjab State Power Corporation Limited

Respondent : PPCL & anr.

Date of Hearing: **16.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present: Shri Shubham Arya, Advocate, PSPCL
Ms. Poorva Saigal, Advocate, PSPCL
Ms. Pallavi Saigal, Advocate, PSPCL
Shri Rishabh Saxena, Advocate, PSPCL
Shri Harshvardhan Singh, Advocate, PSPCL
Shri Rahul Kinra, Advocate, BRPL and BYPL
Ms. Isnain, Advocate, BRPL and BYPL
Ms. Swapna Seshadri, Advocate, PPCL
Ms. Shivani Verma, Advocate, PPCL

Record of Proceedings

During the hearing 'on admission,' the learned counsel for the Petitioner made oral submissions in support of its prayer in the Petition. The learned counsels appearing for the Respondents sought time to file their replies in the matter.

2. The Commission, after hearing the learned counsel for the Petitioner, directed as under:

(a) Admit. Issue notice to the Respondents.

(b) The Respondents are permitted to file their replies on or before **24.2.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **20.3.2025**. Pleadings shall be completed by the parties by the due date mentioned.

3. The matter shall be listed for hearing on **8.4.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

